

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

CP-150/ND/2017

In the matter of :

Anya Properties (P) Limited

.. PETITIONER

SECTION :

Under Section 252 (1)

Order delivered on 25.1.2018

Coram :

R. VARADHARAJAN,  
Hon'ble Member (Judicial)

For the Petitioner /applicant :-

For the Respondent/Corporate Debtor :


For the Intervener : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned Counsel for the petitioner is present. It is pointed out by the Ld. Counsel for the petitioner that the Income tax Returns prior to striking off Company's name have been filed. However, Ld. Counsel for the petitioner is directed to file the Bank statement in order to establish that at the time of striking off the name from the Register of ROC, the Company was in operation.

For this purpose, atleast two years Bank statement prior to the striking off the name be filed and in the meanwhile, Income tax Department shall also file their observations in the matter.

List on 08.2.2018.

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit  
25.1.2018